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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

T.P. No. 21/NCLT/AHM/2017 (New)
Gujarat High Court C.A. No. 125/2014 in C.P. No. 3/2009 (Old)

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.05.2017**

Name of the Company: Panchmahal Steel Ltd.
V/s
Asset Reconstruction Company India Ltd.

Section of the Companies Act: Section 391-394 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	SANDEEP SINGHI	ADV.	i/b	}
2.	SHAMIK BHATT	ADV.	MR. VIMAL PATEL FOR APPLICANT.	
3.	PAVAN S. GODIAWALA FOR ANIP A. GANDHI	ADVOCATE	RESPONDENT	

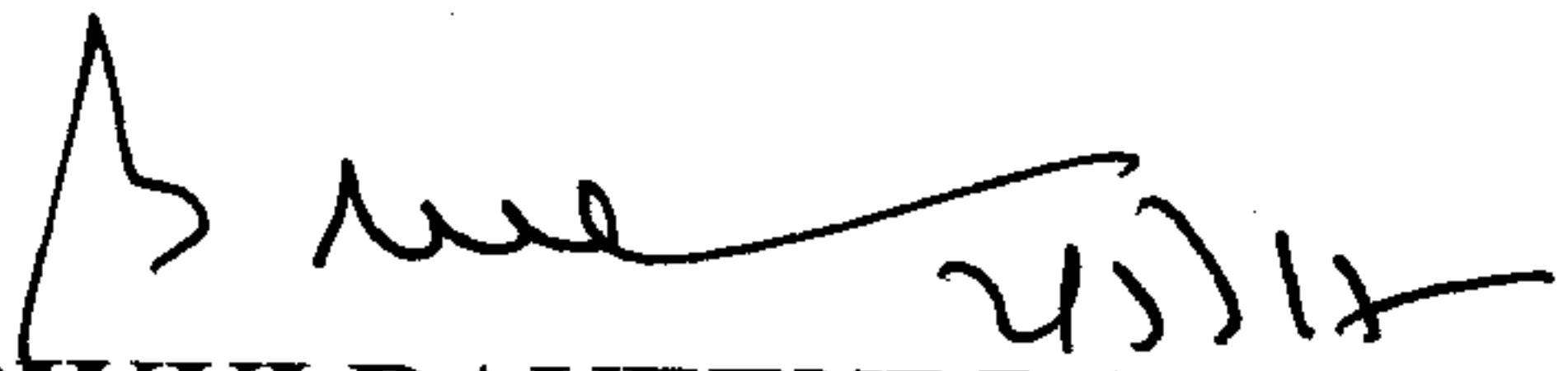
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ORDER

Learned Advocate Mr. Shamik Bhatt with Learned Advocate Mr. Sandeep Singhi i/b Vimal Patel present for Petitioner. Learned Advocate Mr. Pavan Godiawala i/b Learned Advocate Mr. Anip Gandhi present for Respondent.

At request of Learned Counsel for Respondent.

List the matter on 15.05.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 2nd day of May, 2017.